## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:5934 ANSWERED ON:02.05.2013 COURT MANAGERS Lal Shri Pakauri

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (d) whether the Government is contemplating to appoint the Court Managers in order to help judges in completing cases, related primary formalities with a view to ensure early settlement of cases;
- (e) if so, the details thereof; and
- (f) the extent to which the appointment of Court Managers would benefit the common man and reduce the heavy backlog of pending cases in various courts?

## **Answer**

## MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a) & (b): With a view to enhance the efficiency of court management and resultant improvement in case disposal, Government has allocated Rs. 300 Crore to the States for creation of posts of professionally qualified Court Managers, on the recommendation of 13th Finance Commission. One court manager would be provided to assist judges in each Judicial District, two in each High Court and one for each Bench of the High Court.
- (c): The Court Managers would provide support to judges and assist them in performing their administrative duties. This would allow more time to judges for performing the judicial functions and would thus, enable disposal of pending cases, to the benefit of the litigants.